

THE SIXTH SCHEDULE

(See section 24)

AMENDMENT TO THE CONSTITUTION (SCHEDULED TRIBES) ORDER, 1950

In the Constitution (Scheduled Tribes) Order, 1950,—

(1) in paragraph 2, for the figures “XXI”, the figures “XXII” shall be substituted;

(2) in the Schedule,—

(i) in Part III relating to State of Bihar, the item No. 6 and the entries relating thereto, shall be omitted, and the item Nos. 7 to 30 shall be renumbered as item Nos. 6 to 29;

(ii) after Part XXI, the following Part shall be inserted, namely:—

“PART XXII –Jharkhand

1. Asur
2. Baiga
3. Banjara
4. Bhathudi
5. Bedia
6. Binjhia
7. Birhor
8. Birjia
9. Chero
- ¹[10. Chik Baraik]
11. Gond
12. Gorait
13. Ho
14. Karmali
15. Khanria
16. Kharwar
17. Khond
18. Kisan
19. Kora
20. Korwa
21. Lohra
22. Mahli
- ¹[23. Mal Paharia]
24. Munda
25. Oraon
26. Parhaiya
- ¹[27. Santal]
28. Sauria Paharia
29. Savar
30. Bhumij.”.

1. Subs. by notification No. G.S.R. 675(E) (w.e.f. 19-8-2003).